

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Deih-32

FIR No.07857/2020
P.S.: Shakarpur
U/s: 379/411 IPC
State Vs. Imran

29.07.2020

Present : Ms. Nitika Bansiwala, Ld. Substitute APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of motorcycle vehicle bearing No. DL10SW8571 on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Munna Lal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should be sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 29.07.2020

आकांक्षा व्यास
AAKANKSHA VYAS
पतनगर इण्डस्ट्रियल एरिया (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, 2nd Floor
कडकडबूना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.0190/2020
P.S.: Patparganj Industrial Area
U/s: 411 IPC & 25/54/59 Arms Act
State Vs. Yaad Mohammad @ Shanu

29.07.2020

Present : Ms. Nitika Bansiwala, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Yaad Mohammad @ Shanu

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 20.07.2020. He has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. He has also submitted that accused is no more required for the purpose of custodial interrogation.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 20.07.2020. Case property of the present case already stands recovered. IO has not stated in his reply that any further investigation is required to be conducted from the present accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 29.07.2020

अभिलेख संख्या
AAKANKSHA VYAS
महानगर न्यायालय (KKD)-05
Metropolitan Magistrate (East-05)
एन.ए. नं. 03, 2nd Floor
अनन्दापुरा नगर, दिल्ली-110029
Karkardooma Courts, Delhi-11

FIR No.:74/2020
P.S. Krishna Nagar
U/s:279/304/304A IPC
State Vs. Sudhir Singh Sindhu

29.07.2020

Present : Ms. Nitika, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

Sh. U.S. Gautam, Ld. Counsel for applicant/accused is stated to be present in the Court in person.

This is an application for supplying of copy of charge sheet, on behalf of applicant.

Ahmad has informed the undersigned that file is not traceable. He is directed to trace out the file.

Re-list for 30.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/29.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 03, 2nd Floor
कलकडडूना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

EFIR No.:032296/2018
P.S. Krishna Nagar
U/s:379/411 IPC
State Vs. Mohd. Hasim

29.07.2020

Present : Ms. Nitika, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/29.07.2020



आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.0308/2020
P.S.: Krishna Nagar
U/s: 392 IPC
State Vs. Unknown

29.07.2020

Fresh application for release of Gold earring on superdari, on behalf of applicant, received by way of email.

Present : Ms. Nitika Bansiwala, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 30.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 29.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 08, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooms Courts, Delhi-32
29.07.2020

FIR No.004939/2020
P.S.: Krishna Nagar
U/s: 379 IPC
State Vs. Arkan

Fresh application for release of vehicle Hero Motorcycle No. UP22AN3617 on superdari, on behalf of applicant, received by way of email.

Present : Ms. Nitika Bansiwai, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

IO/SHO of PS concerned to file reply on 30.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 29.07.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कार्कारोमा कोर्ट, दिल्ली-37
Karkardooma Courts, Delhi-37

FIR No.0236/2020
P.S.: Krishna Nagar
State Vs. Lucky Yadav

29.07.2020

Present : Ms. Nitika Bansiwala, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Reply of IO received. Perused. In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

Let jamatalashi articles be released to the applicant as per personal search memo, if the same are not required for investigation. The application stands disposed off accordingly.

Copy of this order be sent to SHO PS concerned and copy of this order be sent through e-mail to the Ld. Counsel for applicant.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 29.07.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडदूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-110032

FIR No.354/15
P.S. Shahdara

U/s 182/211/203/120B/34 IPC & 25/27 Arms Act

29.07.2020

Present : Ms. Nitika Bansawal, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

IO is stated to be present in the Court.

The present application has been moved by the IO in the Court in person and has been forwarded to me by the Ahlmad. I have perused the application. I have also perused order dated 14.02.2019 of Ld. MM Ms. Swati Sharma which was passed. I have also perused the application moved by the IO upon which the above mentioned order dated 14.02.2019 was passed by Ld. MM Ms. Swati Sharma as well as the reply which was sent by SHO PS Krishna Nagar, upon that application. The said reply mentions that the relevant number of the FIR registered in PS: Krishna Nagar is 521/2015. Accordingly, keeping in view the averments made in the present application filed today, the No. of the relevant FIR of PS: Krishna Nagar mentioned in order dated 14.02.2019 be read as FIR No. 521/2015. The directions mentioned in the order dated 14.02.2019 be strictly complied with by the IO.

Copy of this order be given dasti to the IO. Copy of this order be also sent to SHO PS: Krishna Nagar today itself.

(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 29.07.2020

आकांक्षी व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.238/2020
P.S.: Shakarpur
U/s: 392/34 IPC
State Vs. Rahul Raghav

29.07.2020

Present : Ms. Nitika Bansiwala, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for accused in person.

Application perused. Report from Dy. Superintendent, Mandoli Jail, Delhi received and perused. As per the report, accused Rahul Raghav is in J/C in other case also, bearing FIR No. 50/2020 PS: Jagatpuri.

Copy of this order be sent to Ld. Counsel for accused through email.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 29.07.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.178/2020
P.S.: PIA
U/s: 411/482 IPC
State Vs. Dimple Chauhan

29.07.2020

Present : Ms. Nitika Bansiwai, Ld. Substitute APP for the State is present through Video Conferencing.

None for applicant in person.

This is an application for release of vehicle bearing No. DL 3CB 0132 Polo Volkswagon on superdari. Application perused.

Reply of IO has also been received and perused. IO has stated in his reply that the present vehicle in question is now deposited in the malkhana of PS Madhu Vihar, as the vehicle in question pertained to EFIR No. 2986/20 PS: Madhu Vihar. Hence, the present application stands dismissed. Applicant is directed to approach the court having territorial jurisdiction over PS: Madhu Vihar.

Application disposed off accordingly. Copy of this order be sent to Ld. Counsel for applicant through email.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 29.07.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

STATE Vs.Shubham Mittal
FIR No.155/2019
PS Shakarpur

29.07.2020

Present : Ms. Nitika Bansawal, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

Ld. Counsel for accused is stated to be present in the Court room in person.

Re-list for 30.07.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 29.07.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडबुमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

EFIR No.:032296/2018
P.S. Krishna Nagar
U/s:379/411 IPC
State Vs. Mohd. Hasim

29.07.2020

Present : Ms. Nitika, Ld. Substitute APP for the State is stated to be present through Video Conferencing.

None for applicant in person.

Ld. Counsel has telephonically requested for an adjournment. At request of Ld. Counsel, re-list for 31.07.2020.



(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/29.07.2020